



ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರ

ಅಧಿಕೃತವಾಗಿ ಪ್ರಕಟಿಸಲಾದುದು
ವಿಶೇಷ ರಾಜ್ಯ ಪತ್ರಿಕೆ

ಭಾಗ - ೪ಎ Part - IVA	ಬೆಂಗಳೂರು, ಶುಕ್ರವಾರ, ೨೯, ಜನವರಿ, ೨೦೨೧(ಮಾಘ, ೦೯, ಶಕವರ್ಷ ೧೯೪೨) Bengaluru, FRIDAY, 29, JANUARY, 2021(MAGHA,09, ShakaVarsha 1942)	ನಂ. ೧೪೩ No. 143
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KARNATAKA LEGISLATIVE ASSEMBLY

FIFTEENTH LEGISLATIVE ASSEMBLY

NINTH SESSION

THE BENGALURU DR.B.R. AMBEDKAR SCHOOL OF ECONOMICS

UNIVERSITY (AMENDMENT) BILL, 2021

(LA Bill No. 10 of 2021)

A Bill to amend the Bengaluru Dr. B.R. Ambedkar School of Economics University Act, 2018.

Whereas it is expedient to amend the Bengaluru Dr. B.R. Ambedkar School of Economics University Act, 2018 (Karnataka Act 20 of 2019) for the purposes of hereinafter appearing;

Be it enacted by Karnataka State Legislature in the seventy second year of the Republic of India, as follows:-

1. Short title and commencement.-(1) This Act may be called the Bengaluru Dr. B.R Ambedkar School of Economics University (Amendment) Act, 2021.

(2) It shall come in to force at once.

2. Amendment of title, long title and preamble.- In the Bengaluru Dr.B.R.Ambedkar School of Economics university Act, 2018 (Karnataka Act 20 of 2019) (hereinafter referred to as the principal Act),

(i) in the title, for the words and letters “THE BENGALURU DR.B.R. AMBEDKAR SCHOOL OF ECONOMICS UNIVERSITY”, the words and letters “DR. B.R AMBEDKAR SCHOOL OF ECONOMICS UNIVERSITY, BENGALURU” shall be substituted; and

(ii) in the long title and preamble for the words and letters “the Bengaluru Dr.B.R Ambedkar School of Economics University”, wherever they occur, the

words and letters “Dr. B.R Ambedkar School of Economics university, Bengaluru” shall be substituted.

3. Amendment of section 1.- In section 1 of the principal Act, in sub-section (1), for the words and letters “ The Bengaluru Dr.B.R Ambedkar School of Economics university, the words and letters “ Dr. B.R Ambedkar School of Economics university, Bengaluru” shall be substituted .

4. Amendment of section 2.- In section 2 of the principal Act in clause (13), for the words, letters and brackets “ the Bengaluru Dr. B.R Ambedkar School of Economics (BASE)”, the words and letters “Dr. B.R Ambedkar School of Economics, Bengaluru” shall be substituted

5. Amendment of section 3.- In section 3 of the principal Act, in sub-section (1), for the words and letters “the Bengaluru Dr.B.R Ambedkar School of Economics university” the words and letters “Dr.B.R Ambedkar School of Economics university, Bengaluru” shall be substituted.

STATEMENT OF OBJECTS AND REASONS

It is considered necessary to amend the Bengaluru Dr. B.R. Ambedkar School of Economics University Act, 2018 (Karnataka Act 20 of 2019) to rename the Bengaluru Dr.B.R Ambedkar School of Economics university as “Dr.B.R Ambedkar School of Economics University, Bengaluru” to esteem the reputation of Dr. B.R Ambedkar.

Hence, the Bill.

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed Legislative measure.

DR. ASHWATH NARAYAN C.N
Deputy Chief Minister and
Minister for Higher Education,
IT & BT, Science and Technology,
Skill Development, Entrepreneurship
and livelihood

M.K. VISHALAKSHI
Secretary (I/c)
Karnataka Legislative Assembly

ANNEXURE
EXTRACT FROM THE BENGALURU DR. B.R. AMBEDKAR SCHOOL OF ECONOMICS UNIVERSITY ACT, 2018 (KARNATAKA ACT 20 OF 2019)
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THE BENGALURU DR. B.R. AMBEDKAR SCHOOL OF ECONOMICS UNIVERSITY ACT, 2018

(Received the assent of the President on the 21st day of September, 2019)

An Act to provide for establishment and incorporation of the Bengaluru Dr. B.R. Ambedkar School of Economics University at Bengaluru.

Whereas it is expedient to establish and incorporate a new university to be called as the Bengaluru Dr. B.R. Ambedkar School of Economics University at Bengaluru as an Institution of excellence in the areas of Economics and other Social Sciences in the State as the existing institutions in the state have not been able to meet the increasing complexity of growth and development in these subjects and the resulting uncertainties in a globally integrating world driven by technology, specifically to produce economists of world renowned and standard to perform multiple functions in Academics, Research, Consultancy, think tank, training and knowledge dissemination to meet the needs of Government, Economy, Industry, Academia and Society at large and for matters connected therewith or incidental thereto.

Be it enacted by the Karnataka State Legislature in the Sixty-ninth Year of the Republic of India as follows:-

CHAPTER – I
PRELIMINARY

1.Short title and commencement.- (1) This Act may be called ‘The Bengaluru Dr. B.R. Ambedkar School of Economics University Act, 2018’.

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2. Definitions.- In this Act, unless the context otherwise requires,-

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(13) "University" means the Bengaluru Dr. B. R. Ambedkar School of Economics (BASE) University established under this Act;

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CHAPTER – II
THE UNIVERSITY

3. Establishment and Incorporation of the University.- (1) There shall be established, in the State of Karnataka, a unitary, non-affiliating University called the Bengaluru Dr. B. R. Ambedkar School of Economics University for the furtherance of the objects of the university set out in section 4.

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